

HIGH COURT OF MADHYA PRADESH : JABALPUR

MEMO

No. _____/

Jabalpur, dated ____/2013

To,

1. Principal Secretary (Home)
Vallabh Bhawan,
Bhopal.
2. D.G.P.
Police Head Quarter
Jahangirabad
Bhopal.
3. The Commissioner,
Women Empowerment
Women and Child Development Deptt.
Bhopal.

Sub:- Regarding providing infrastructural facilities to various Remand Homes and other Homes under the J.J. Act in the State of M.P.

As per the resolution of Chief Justices' Conference held on 9th & 10th March, 2006 Hon'ble the Chief Justice was pleased to nominate Hon'ble Shri Justice R.S. Jha to oversee the condition and functioning of the Remand/Observation Homes established under Juvenile Justice (Care and Protection of Children) Act, 2000.

In order to ensure implementation of the various provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000 and to improve the condition of Remand/Observation Homes and to provide proper infrastructure to the remand homes in the State of M.P. and particularly for the remand home at Jabalpur and to discuss other related issues, Meetings were held on 17th May, 2007 and 30th January, 2008 in the High Court Building under the chairmanship of Hon'ble Shri Justice R. S. Jha.

After the aforesaid Meeting, reports have been received from the General Manager, G.C.F., Jabalpur, Collector, Jabalpur, IG, Jabalpur, Superintendent, Remand/Observation Home, Jabalpur, Children Welfare Board, Jabalpur. Although some improvements have been made in view of earlier meetings but

still lot of problems of Remand/Observation Homes are required to be solved. With a view to improve the condition and functioning of Remand Home/Observation Home vide order dated 06.02.13 Hon'ble The Chief Justice has been pleased to reconstitute and form a committee comprising of Hon'ble Shri Justice R. S. Jha & Hon'ble Smt. Justice Vimla Jain for monitoring and implementation of Juvenile Justice (Care and Protection of Children) Act 2000.

In this regard a meeting may be held shortly under the chairmanship of Hon'ble Shri Justice R. S. Jha. Therefore, as directed, you are requested to ensure the implementation of following steps and report compliance within 15 days positively.

- The establishment and notification of Special Juvenile Police Unit (SJPU) with publication of the name of concerned officials, contact Nos. in the print and electronic media and internet.
- Appointment of Child Welfare Committee members in each district along with widespread circulation and publication of their name, contact nos. on print and electronic media and on the official website on the net.
- Appointment and basic training of Probationary Officer in each district
- Where such Probationary Officer has been appointed a triennial feedback report to ascertain whether they have conformed to the basic guidelines to ensure that the juvenile/abandoned child has been able to contact his parents along with the follow up report.
- Appointment of Superintendent and staff in each observation home, remand home and child care home.
- Provision of regular security not only for the inmates in the aforementioned homes but also requisite security for the staff and personnel deployed with the inmates.
- Construction of a boundary wall around each such home alongwith arrangement for open space for play, recreation and vocational activities.

- Establishment of a health clinic in proximity of the Home and in the meantime appointment of visiting doctor along with protocol for deployment of another doctor in absence of such appointed doctor.
- Preparation and publication of standard operating procedure in each home, SJPU.
- Creation of an official telephone number which can be contacted in cases where any child was found abandoned and in conflict with law.
- Arrangement of police personnel and guard to facilitate the location and meeting of the child with the parent at the time of each Board meeting.
- Rehabilitation and treatment of abandoned children, mentally challenged/physically challenged/retarded children.
- Provision of separate accommodation for adolescent girls in the age group 10 to 12.

You are requested to direct officials concerned and under your control to prepare and send the necessary information so that requisite action may be taken up in the matter within a fortnight.

Giribala Singh
Secretary
Committee for Monitoring and
Implementation of J.J. Act.